

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No.34/2019-RC

DATED: 05-06-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 1/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Stenographers Grade-III** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination and skill test as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: ADILABAD DISTRICT JUDICIARY

111100002	111100005	111100009	111100015	111100016	111100041
111100044	111100559	111100562	111100563	--	--

(2) NAME OF THE UNIT: KHAMMAM DISTRICT JUDICIARY

111100172	111100568	111100569	111100572	111100574	111100581
111100588	111100597	111100600	111100603	--	--

(3) NAME OF THE UNIT: KARIMNAGAR DISTRICT JUDICIARY

111100041	111100047	111100178	111100179	111100188	111100387
111100450	111100454	111100456	111100457	111100460	111100462
111100463	111100466	111100469	111100473	111100475	111100486
111100498	111100500	111100507	111100512	111100515	111100534
111100559	111100624	--	--	--	--

(4) NAME OF THE UNIT: MAHBUBNAGAR DISTRICT JUDICIARY

111100047	111100074	111100178	111100194	111100200	111100202
111100204	111100291	111100391	111100559	111100637	111100646
111100655	111100661	--	--	--	--

(5) NAME OF THE UNIT: MEDAK DISTRICT JUDICIARY

111100109	111100179	111100204	111100207	111100210	111100291
111100415	111100559	--	--	--	--

(6) NAME OF THE UNIT: NIZAMABAD DISTRICT JUDICIARY

111100218	111100555	111100559	111100787	111100794	111100799
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(7) NAME OF THE UNIT: NALGONDA DISTRICT JUDICIARY

111100041	111100044	111100047	111100067	111100179	111100204
111100224	111100225	111100226	111100230	111100236	111100237
111100257	111100270	111100271	111100286	111100431	111100434
111100436	111100559	111100573	111100624	111100628	111100631
111100687	111100702	111100713	111100716	111100721	111100730
111100736	111100739	111100744	111100814	--	--

(8) NAME OF THE UNIT: WARANGAL DISTRICT JUDICIARY

111100268	111100281	111100437	111100555	111100559	111100820
111100824	111100836	111100845	111100851	111100862	111100865

(9) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT, HYDERABAD

111100047	111100068	111100089
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(10) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

111100089	111100097	111100352
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(11) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

111100046	111100089	111100146	111100148
111100153	111100158	111100286	--

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
 2. The Other Backward Class (OBC) Certificates will not be considered.
 3. Discharge Certificate for Ex-servicemen candidates.
 4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes(or)incase they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.
- For determining local status of the applicant:
- i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.
 - ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.
 - iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.
5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.
 6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their

professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394


**REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No.34/2019-RC

DATED: 05-06-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 2/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Junior Assistants** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: ADILABAD DISTRICT JUDICIARY

241706508	241710896	241711181
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(2) NAME OF THE UNIT: KHAMMAM DISTRICT JUDICIARY

241700317	241700523	241700530	241700540	241701046	241701062
241701085	241701267	241701565	241701577	241701593	241701601
241701857	241701887	241702049	241702050	241702056	241702232
241702249	241702426	241702443	241702506	241702567	241702594
241702616	241702643	241702681	241702683	241702826	241702832
241702833	241702853	241702911	241702966	241702982	241702991
241703082	241703156	241703245	241703365	241703367	241703692
241703742	241703760	241703766	241703825	241703848	241703939
241703985	241704035	241704204	241704368	241704428	241705204
241705262	241705558	241705563	241705757	241705787	241705795
241705805	241705811	241705891	241705999	241706004	241706101
241706173	241706191	241706264	241706368	241706634	241707150
241707155	241707171	241707174	241707544	241707669	241707683
241707688	241707775	241707802	241707835	241707897	241707906

241707915	241708052	241708058	241708073	241708079	241708084
241708172	241708206	241708243	241708268	241708301	241708488
241708497	241708518	241708519	241708718	241708748	241708971
241708979	241709322	241709324	241709325	241709327	241709359
241709388	241709510	241709621	241709633	241709699	241709754
241709919	241710176	241710402	241711612	241711747	241711899
241711909	241711910	241711937	241712043	241712051	241712144
241712145	241712278	241712280	241712303	241712432	241712446
241712458	241712461	241712541	241712997	241713080	241713158
241713191	241713224	241713297	241713387	241713391	241713404
241713509	241713570	241713611	241713621	241713729	241713734
241713836	241713907	241713927	241713940	241714085	241714109
241714123	241714275	241714335	--	--	--

(3) NAME OF THE UNIT: KARIMNAGAR DISTRICT JUDICIARY

251800027	251800119	251800193	251800267	251800269	251800276
251800569	251800610	251800628	251800720	251800766	251800782
251800949	251800999	251801111	251801144	251801180	251801212
251801431	251801441	251801448	251801474	251801531	251801638
251801646	251801671	251801747	251801751	251801823	251801824
251802289	251802325	251802519	251802699	251802730	251802734
251802759	251802797	251802953	251803004	251803017	251803090
251803217	251803261	251803274	251803430	251803443	251803486
251803606	251803699	251803770	251804315	251804505	251804611
251804671	251804960	251804970	251805180	251805531	251805697
251805759	251806314	251806495	251806530	251806536	251806663
251806667	251806817	251806850	251807073	251807287	251808034
251808040	251808092	251808120	251808238	251808255	251808393
251808394	251808896	251809015	251809178	251809438	251809453
251809512	251809652	251809895	251809904	251809923	251809925
251809948	251810325	251810535	251810633	251810677	251810778
251810826	251810854	251811150	251811275	251811327	251811387

251811559	251811617	251811641	251811661	251811678	251811690
251811756	251811986	251812294	251812376	251812480	251812517
251812586	251812678	251812741	251812857	251813033	251813084
251813102	251813420	251813436	251813664	251813682	251813730
251813774	251813879	251813905	251814125	251814205	--

(4) NAME OF THE UNIT: MAHABUBNAGAR DISTRICT JUDICIARY

211400051	211400063	211400097	211400139	211400360	211400445
211400557	211400657	211400758	211400768	211400800	211400807
211400813	211400821	211400848	211400858	211401013	211401097
211401105	211401153	211401374	211401523	211401531	211401615
211401682	211401912	211401930	211401939	211402070	211402080
211402161	211402216	211402240	211402262	211402330	211402375
211402412	211402597	211402598	211402932	211403094	211403280
211404250	211404321	211404328	211404337	211404361	211404404
211404408	211404457	211404499	211404514	211404535	211404540
211404561	211404673	211404686	211404696	211404731	211404775
211404792	211404903	211404940	211404971	211405277	211405312
211405313	211405335	211405348	211405362	211405367	211405425
211405438	211405562	211405604	211405627	211405629	211405699
211405701	211405724	211405725	211405756	211405768	211405806
211405883	211405896	211405901	211405940	211405983	211406402
211406507	211406518	211406551	211406554	211406576	211406652
211406700	211406885	211406978	211407040	211407052	211407124
211407159	211407447	211407505	211407650	211407730	211407781
211407789	211407964	211408242	211408425	211408481	211408546
211408606	211408770	211408790	211408797	211408803	211408812
211408822	211408834	211408837	211408850	211408853	211408856
211408870	211408890	211408914	211408916	211408932	211409050
211409113	211409127	211409158	211409189	211409204	211409255
211409279	211409294	211409338	211409347	211409377	211409381
211409390	211409391	211409394	211409414	211409442	211409481

211409484	211409485	211409778	211409816	211409883	211409964
211409983	211409998	211410178	211411665	211411876	211411914
211411991	211412046	211412097	--	--	--

(5) NAME OF THE UNIT: MEDAK DISTRICT JUDICIARY

241700373	241700581	241701140	241705323	241706474	241707300
241707321	241708567	241709007	241709033	241709963	241709994
241711385	--	--	--	--	--

(6) NAME OF THE UNIT: NIZAMABAD DISTRICT JUDICIARY

221500008	221502749	221502758	221502796	221502823	221503823
221503828	221503844	221505914	221505919	221505950	221506163
221506247	221506252	221506412	221506477	221506488	221506516
221507590	221507630	221507849	221507929	221507976	221509340
221509366	221509380	221511226	221511261	221511396	221511483
221511536	221513884	--	--	--	--

(7) NAME OF THE UNIT: NALGONDA DISTRICT JUDICIARY

221500103	221500170	221500620	221500833	221500978	221501031
221501133	221501193	221501210	221501463	221501476	221501556
221501562	221501662	221501770	221501808	221501866	221501873
221501997	221502086	221502118	221502231	221502272	221502309
221502377	221502387	221502421	221502547	221502593	221502620
221502648	221502714	221502864	221502940	221502954	221503060
221503073	221503088	221503099	221503103	221503195	221503213
221503245	221503329	221503357	221503496	221503511	221503517
221503537	221503539	221503604	221503626	221503668	221503698
221503727	221503859	221503863	221503867	221503881	221503889
221503908	221503911	221503923	221503927	221503931	221503951
221503996	221504020	221504141	221504170	221504186	221504202
221504205	221504294	221504308	221504314	221504382	221504415

221504452	221504463	221504464	221504472	221504530	221504614
221504636	221504650	221504703	221504708	221504959	221505108
221505461	221505654	221505767	221505776	221505803	221505829
221506890	221506948	221506971	221507047	221507069	221507145
221507189	221507368	221507556	221508100	221508101	221508224
221508237	221508250	221508256	221508293	221508296	221508306
221508320	221508331	221508350	221508391	221508398	221508434
221508473	221508511	221508527	221508529	221508616	221508618
221508652	221508657	221508724	221508781	221508837	221508895
221508980	221509014	221509049	221509088	221509171	221509266
221509428	221509456	221509484	221509485	221509495	221509507
221509523	221509567	221509620	221509622	221509631	221509632
221509644	221509669	221509727	221509752	221509770	221509803
221509808	221509834	221509882	221509892	221509895	221509905
221509918	221509921	221509924	221509926	221510057	221510193
221510277	221510384	221510565	221510572	221510855	221510916
221511991	221512236	221512286	221512298	221512344	221512507
221512839	221512885	221512961	221512986	221513164	221513241
221513309	221513457	221513480	221513549	221513570	221513585
221513644	221513957	--	--	--	--

(8) NAME OF THE UNIT: RANGAREDDY DISTRICT JUDICIARY

231600015	231600064	231600110	231600125	231600179	231600191
231600341	231600460	231600695	231600697	231600751	231600816
231600831	231600833	231600917	231600939	231601035	231601078
231601119	231601120	231601150	231601185	231601217	231601220
231601236	231601238	231601297	231601372	231601381	231601456
231601535	231601541	231601564	231601589	231601634	231601679
231601722	231601731	231601871	231601895	231601916	231601994
231602139	231602143	231602335	231602619	231602745	231602756
231602802	231602820	231602852	231602881	231602998	231603020
231603101	231603182	231603225	231603263	231603320	231603392

231603467	231603530	231604209	231604238	231604331	231604422
231604428	231604461	231604712	231604933	231605084	231605089
231605090	231605184	231605268	231605397	231605501	231605640
231605672	231605930	231605933	231605951	231605956	231605983
231606053	231606145	231606299	231606313	231606337	231606593
231606929	231606955	231606970	231607002	231607037	231607108
231607116	231607147	231607162	231607170	231607174	231607190
231607215	231607329	231607370	231607423	231607469	231607514
231607517	231607598	231607941	231607981	231608050	231608067
231608290	231608411	231608459	231608572	231608654	231608771
231608984	231609023	231609035	231609046	231609124	231609137
231609172	231609249	231609253	231609320	231609337	231609607
231609756	231609789	231609950	231610026	231610060	231610077
231610467	231610576	231610587	231610629	231610721	231610730
231610951	231610960	231610983	231610999	231611000	231611021
231611174	231611195	231611232	231611246	231611249	231611307
231611395	231611482	231611594	231611605	231611643	231611644
231611671	231611720	231611733	231611829	231611873	231611899
231611900	231611966	231611978	231612003	231612011	231612039
231612114	231612138	231612185	231612238	231612281	231612510
231612619	231612732	231612736	231612804	231612844	231612940
231612973	231613000	231613067	231613088	231613093	231613151
231613172	231613181	231613223	231613232	231613250	231613366
231613403	231613467	--	--	--	--

(9) NAME OF THE UNIT: WARANGAL DISTRICT JUDICIARY

211403669	211403827	211405020	211405039	211405045	211408792
211409536	211409544	211409604	211409716	211410246	211410565
211410629	211410775	211410817	211411207	211411275	211411379
211411648	211412467	211412888	211413030	211413193	211413196
211413197	211413249	211413295	211413487	--	--

**(10) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT,
HYDERABAD**

251801284	251801343	251801377	251807905	251810058	251810065
251810095	251810098	251810112	251810126	251810142	251811035

(11) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

241700222	241700274	241700620	241701261	241704919	241705068
241706938	241708481	241709056	241709067	241709140	241709178
241710296	--	--	--	--	--

(12) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

231600516	231602926	231602932	231603917	231603940	231604933
231606171	231607788	231607796	231609464	231610456	231610906
231611470	231612713	231612949	231612950	231612973	--

**(13) NAME OF THE UNIT: COURT OF SPECIAL JUDGE FOR ESSENTIAL
COMMODITIES ACT, HYDERABAD**

231603550	231604910	231605906	231607792	231607796	231609475
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The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th

classes(or)incase they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

NRW 5/6/2020

**REGISTRAR
(ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No.34/2019-RC

DATED: 5-6-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 3/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Typist** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination and skill test as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: ADILABAD DISTRICT JUDICIARY

311200023	311200036	311200038	311200050	311200066	311200068
311200076	311200087	311200110	311200923	311201171	311201666
311201924	311201932	311202173	--	--	--

(2) NAME OF THE UNIT: KHAMMAM DISTRICT JUDICIARY

311200640	311201013	311201271	311201475	311202456	311202457
311202477	311202507	311202513	311202542	311202550	311202571
311202598	311202600	311202630	311202637	311202646	311202647
311202656	311202660	311202669	311202671	311202673	311202674
311202684	311202688	311202697	311202730	311202732	311202734
311202735	311202740	311202749	311202758	311202763	311202765
311202766	311202768	311202771	311202784	311202801	311202811

(3) NAME OF THE UNIT: KARIMNAGAR DISTRICT JUDICIARY

311201171	311201278	311201283	311201541	311201949	311201953
311201960	311201961	311201970	311201997	311201998	311202016
311202025	311202038	311202042	311202043	311202046	311202060
311202066	311202081	311202098	311202142	311202145	311202153
311202160	311202194	311202196	311202198	311202211	311202222
311202265	311202295	311202340	311202380	311202393	--

(4) NAME OF THE UNIT: MAHABUBNAGAR DISTRICT JUDICIARY

311200183	311200185	311200191	311200204	311200613	311200659
311200664	311200666	311200683	311200721	311200731	311200736
311200956	311200978	311201036	311201038	311201043	311201045
311201048	311201284	311201292	311202142	311202632	311202835
311202838	311202844	311202846	311202857	311202866	311202876
311202878	311202882	311202883	311202886	311202896	311202906
311202908	311202915	311202934	311202936	311202942	311202958

(5) NAME OF THE UNIT: NIZAMABAD DISTRICT JUDICIARY

311200741	311201050	311201303	311203229	311203235	311203241
311203245	311203262	311203272	311203273	311203286	311203334
311203340	311203342	311203346	311203351	311203355	311203374

(6) NAME OF THE UNIT: NALGONDA DISTRICT JUDICIARY

311200113	311200137	311200139	311200257	311200259	311200274
311200466	311200468	311200470	311200472	311200745	311200746
311200747	311200753	311200863	311200882	311200886	311200887
311200896	311200898	311200923	311201053	311201057	311201062
311201065	311201085	311201087	311201171	311201223	311201283
311201306	311201307	311201309	311201312	311201315	311201318
311201323	311201331	311201334	311201553	311201812	311202688
311202966	311202976	311202980	311203006	311203011	311203044
311203058	311203064	311203068	311203076	311203081	311203088
311203091	311203093	311203103	311203104	311203105	311203116
311203118	311203120	311203122	311203124	311203134	311203145
311203148	311203150	311203154	311203156	311203160	311203166
311203170	311203177	311203184	311203193	311203202	311203417

(7) NAME OF THE UNIT: RANGAREDDY DISTRICT JUDICIARY

311200089	311200113	311200137	311200139	311200283	311200288
311200291	311200299	311200304	311200305	311200309	311200310
311200314	311200319	311200496	311200497	311200504	311200508
311200524	311200529	311200533	311200536	311200541	311200553
311200562	311200573	311200575	311200613	311200747	311200769
311200773	311200777	311200787	311200791	311200797	311200798
311200800	311200923	311200930	311200944	311200954	311200956
311200989	311200997	311201018	311201090	311201093	311201099
311201111	311201115	311201116	311201118	311201123	311201131
311201139	311201140	311201176	311201213	311201223	311201249
311201266	311201331	311201347	311201350	311201352	311201361
311201370	311201372	311201376	311201380	311201399	311201409
311201518	311201541	311201567	311201568	311201580	311201584
311201604	311201607	311201813	311201820	311201825	311201831
311201833	311201843	311201851	311201863	311201866	311201873
311201876	311201877	311201933	311202142	311202194	311202414
311202688	311202942	311202976	311203030	311203064	--

(8) NAME OF THE UNIT: WARANGAL DISTRICT JUDICIARY

311200983	311201168	311201413	311201659	311202168	311202819
311202970	311203427	311203434	311203436	311203438	311203439
311203453	311203466	311203479	311203489	311203506	311203507
311203511	311203512	311203513	311203522	311203538	311203544
311203546	311203560	311203580	311203586	311203593	311203604
311203610	311203639	311203645	311203646	311203649	311203665

**(9) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT,
HYDERABAD**

311200112	311200116	311200128	311200134	311200138	311200344
311200350	311200355	311200359	311200364	311200599	311200608
311200609	311200610	311200613	311200616	311200618	311200925
311200927	311200930	311200936	311200951	311200953	311200954
311200956	311200966	311200982	311200983	311200989	311201176
311201178	311201182	311201186	311201189	311201191	311201201
311201206	311201213	311201215	311201223	311201229	311201231
311201237	311201443	311201471	311201475	311201668	311201670
311201679	311201682	311201715	--	--	--

(10) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

311200623	311201201	311201229	311201231	311201242	311201249
311201256	311201260	311201266	311201504	--	--

(11) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

311200167	311200920	311200944	311201010	311201191	311201201
311201202	311201213	311201227	311201231	311201256	311201468
311201518	311201522	311201528	311201773	311201933	--

**(12) NAME OF THE UNIT: SPECIAL COURT FOR ECONOMIC OFFENCES,
HYDERABAD**

311201191	311201213	311201665
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The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
 2. The Other Backward Class (OBC) Certificates will not be considered.
 3. Discharge Certificate for Ex-servicemen candidates.
 4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes(or)in case they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.
- For determining local status of the applicant:
- i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.
 - ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.
 - iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.
5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.
 6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.
 7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

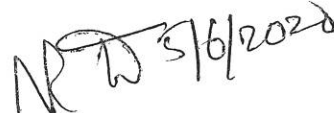
NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394


REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No.34/2019-RC

DATED: 05-06-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 4/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Field Assistants** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: ADILABAD DISTRICT JUDICIARY

412200036	412200053	412200063
412200072	412202441	412205853

(2) NAME OF THE UNIT: KHAMMAM DISTRICT JUDICIARY

412200372	412201430	412201695	412203594	412203602	412203807
412203984	412204037	412204540	412206697	412206711	412206718
412206731	412206821	412206833	412206849	412206869	412206934
412206994	412207012	412207043	412207079	412207099	412207100
412207109	412207174	412207185	412207323	412207384	412207437
412207506	412207508	412207537	412207587	--	--

(3) NAME OF THE UNIT: KARIMNAGAR DISTRICT JUDICIARY

412200401	412203090	412203630	412205769	412206068	412206113
412206169	412206389	412206425	412206530	412206550	412206568

(4) NAME OF THE UNIT: MAHBUBNAGAR DISTRICT JUDICIARY

412201844	412204171	412204521	412204630	412204639	412204706
412204729	412204760	412204827	412204899	412205186	412205201
412205359	412205414	412207921	--	--	--

(5) NAME OF THE UNIT: MEDAK DISTRICT JUDICIARY

412201588	412202324	412203154	412203453	412203966
412204072	412204107	412204138	412205761	--

(6) NAME OF THE UNIT: NIZAMABAD DISTRICT JUDICIARY

412200719	412200998	412201069	412201440	412203130	412205334
412208308	412208317	412208320	412208343	412208377	412208380
412208474	412208476	412208511	412208512	--	--

(7) NAME OF THE UNIT: NALGONDA DISTRICT JUDICIARY

412200112	412200136	412200180	412200223	412200618	412200766
412200898	412200913	412201385	412202290	412202525	412202596
412202974	412203169	412203225	412203571	412203619	412203636
412203677	412203680	412204129	412204299	412204526	412205046
412205069	412205117	412205374	412205484	412205522	412207770
412207839	412208136	412208129	412208162	412208210	412208260

(8) NAME OF THE UNIT: RANGAREDDY DISTRICT JUDICIARY

412200152	412200161	412200167	412200258	412200290	412200321
412200436	412201553	412201607	412201661	412201756	412201801
412201842	412201845	412201869	412201899	412202407	412202436
412202504	412202519	412202529	412202651	412202780	412202890
412202894	412203085	412203155	412203314	412203563	412203598
412203706	412203717	412203801	412203875	412203935	412203937
412204013	412204184	412204340	412204370	412204442	412204494
412204539	412205094	412206459	412208528	--	--

**(9) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT,
HYDERABAD**

412200255	412202221	412202873	412203179	412203621	412203641
412204173	412208644	--	--	--	--

(10) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

412200187	412201516	412202080	412202291	412202302	412202386
412202816	412203270	412203322	412203627	412203641	412203843
412203905	412204027	412204187	412204302	412208603	--

(11) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

412203608	412203641	412203718	412203748	412203855	412203886
412204284	412204471	--	--	--	--

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall

show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.

2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes(or)incase they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394


**REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No.34/2019-RC

DATED: 05-06-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 5/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Examiners** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: KHAMMAM DISTRICT JUDICIARY

512000891	512000944	512000946	512001688	512001814	512002094
512002901	512002976	512002989	512003405	512003406	512003411
512003420	512003426	512003435	512003462	512003482	512003495
512003499	512003510	512003517	512003518	512003519	512003536
512003564	512003591	512003602	512003613	512003614	512003626
512003647	512003676	--	--	--	--

(2) NAME OF THE UNIT: KARIMNAGAR DISTRICT JUDICIARY

512000109	512000164	512000967	512001669	512001955	512001971
512003041	512003075	512003077	512003078	512003099	512003134
512003136	512003159	512003178	512003200	512003318	512003340
512003400	512003593	512004389	512004397	512004426	512004658

(3) NAME OF THE UNIT: MAHBUBNAGAR DISTRICT JUDICIARY

512000225	512000593	512001170	512001554	512001728	512002019
512002254	512002356	512002360	512002406	512002466	512002615
512002649	512003955	512003983	--	--	--

(4) NAME OF THE UNIT: MEDAK DISTRICT JUDICIARY

512002929	512002930	512002959
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(5) NAME OF THE UNIT: NIZAMABAD DISTRICT JUDICIARY

512000154	512000394	512000742	512001078	512001089	512001096
512001166	512001199	512001234	512001235	512001260	512001403
512001410	512001714	512002233	512002498	512004294	512004340
512004350	512004366	--	--	--	--

(6) NAME OF THE UNIT: NALGONDA DISTRICT JUDICIARY

512000264	512000346	512000409	512000676	512000871	512001527
512001542	512001576	512001616	512001986	512002043	512002171
512002245	512002247	512002425	512002465	512002487	512002490
512002521	512002566	512002567	512002582	512002741	512002760
512002765	512002819	512003421	512003829	512004077	512004103
512004124	512004132	512004157	512004241	--	--

(7) NAME OF THE UNIT: RANGAREDDY DISTRICT JUDICIARY

512000229	512000379	512000399	512000419	512000465	512000510
512001287	512001300	512001509	512001540	512001559	512001560
512001612	512001613	512001624	512001631	512001637	512001653
512001683	512001742	512001777	512001791	512002065	512002067
512002068	512002074	512002161	512002223	--	--

(8) NAME OF THE UNIT: WARANGAL DISTRICT JUDICIARY

512004431	512004497	512004640
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**(9) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT,
HYDERABAD**

512000520	512001517	512001612	512001815	512001862	512002914
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(10) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

512000217	512000520	512001612	512002162
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(11) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

512000520	512000622	512000821	512001517	512001612	512001672
512001725	512001766	512002044	512002111	512002173	512002280
512002969	--	--	--	--	--

(12) NAME OF THE UNIT: COURT OF SPECIAL JUDGE FOR ECONOMIC OFFENCES, HYDERABAD

512000520	512001529	512001612
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The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes(or)incase they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

- i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

NW 376/2020

**REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No.34/2019-RC

DATED: 5-6-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 6/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Copyist** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination and skill test as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: ADILABAD DISTRICT JUDICIARY

611300003	611300004	611300014	611300015	611300016	611300026
611300036	611300043	611300044	611300046	611300060	611300067
611300073	611300086	611300092	611300096	611300603	611300605
611300841	611300847	611301086	611301087	611301089	611301091
611301800	611301850	--	--	--	--

(2) NAME OF THE UNIT: KHAMMAM DISTRICT JUDICIARY

611300202	611300204	611300471	611301266	611301269	611301270
611301275	611301282	611301287	611301291	611301297	611301304
611301311	611301337	611301339	611301342	611301352	611301356
611301358	611301362	611301364	611301373	611301375	611301377
611301378	611301379	611301390	611301402	611301407	611301414
611301420	611301423	611301945	--	--	--

(3) NAME OF THE UNIT: KARIMNAGAR DISTRICT JUDICIARY

611300210	611300478	611300480	611300850	611300856	611300857
611300860	611300866	611300874	611300880	611300884	611300891
611300894	611300895	611300896	611300901	611300903	611300906
611300907	611300908	611300910	611300911	611300914	611300922
611300936	611300951	611300952	611300956	611300957	611300965
611300974	611300980	611300985	611300993	611300998	611301008
611301021	611301028	611301041	611301066	611301096	611301132
611301141	611301155	611301159	611301182	611301202	611301213
611301249	611301252	611301266	611301856	--	--

(4) NAME OF THE UNIT: MAHBUBNAGAR DISTRICT JUDICIARY

611300233	611300234	611300235	611300237	611300241	611300247
611300486	611300492	611300499	611300723	611300911	611301298
611301463	611301467	611301468	611301473	611301486	611301487
611301490	611301493	611301496	611301499	611301503	611301504
611301509	611301513	611301514	611301522	611301533	611301535
611301537	611301540	611301541	611301570	611301575	611301578
611301596	--	--	--	--	--

(5) NAME OF THE UNIT: MEDAK DISTRICT JUDICIARY

611300250	611300251	611300255	611300260	611300261	611300502
611300511	611300515	611300517	611300730	611300732	611300735
611300743	611300744	611300747	611301077	611301860	--

(6) NAME OF THE UNIT: NIZAMABAD DISTRICT JUDICIARY

611300073	611300262	611300265	611300367	611300520	611300522
611300525	611300758	611300848	611300876	611301819	611301822
611301829	611301833	611301836	611301864	611301869	611301872
611301887	611301889	611301891	611301894	611301897	611301898
611301902	611301915	611301921	611301928	611301929	--

(7) NAME OF THE UNIT: NALGONDA DISTRICT JUDICIARY

611300124	611300266	611300268	611300269	611300270	611300273
611300279	611300285	611300286	611300288	611300290	611300292
611300293	611300529	611300542	611300547	611301266	611301630
611301636	611301651	611301652	611301654	611301663	611301667
611301672	611301681	611301693	611301708	611301711	611301715
611301718	611301719	611301720	611301727	611301734	611301736
611301739	611301775	611301779	611301783	611301787	--

(8) NAME OF THE UNIT: RANGAREDDY DISTRICT JUDICIARY

611300120	611300124	611300131	611300194	611300306	611300316
611300320	611300323	611300324	611300325	611300326	611300328
611300333	611300343	611300348	611300352	611300367	611300552
611300565	611300567	611300574	611300793	611300794	611300798
611301575	611301970	--	--	--	--

(9) NAME OF THE UNIT: WARANGAL DISTRICT JUDICIARY

611300357	611300597	611300907	611301439	611301978	611301995
611302004	611302019	611302024	611302030	611302035	611302039
611302041	611302047	611302051	611302052	611302056	611302057

**(10) NAME OF THE UNIT: METROPOLITAN SESSIONS COURT,
HYDERABAD**

611300119	611300120	611300124	611300128	611300129	611300131
611300134	611300137	611300360	611300367	611300370	611300372
611300615	611300617	611300620	611300848	--	--

(11) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

611300101	611300124	611300129	611300131	611300134	611300142
611300146	611300152	611300153	611300168	611300169	611300172
611300177	611300183	611300185	611300194	611300367	611300370
611300372	611300383	611300412	611300415	611300419	611300423
611300427	611300429	611300430	611300440	611300444	611300451
611300615	611300630	611300631	611300639	611300649	611300659
611300677	611301095	611301266	--	--	--

(12) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

611300124	611300128	611300131	611300134	611300137	611300140
611300187	611300197	611300200	611300201	611300370	611300372
611300459	611300465	611300615	611300620	611300649	611300659
611300688	611300695	611300848	--	--	--

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes(or)incase they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

NRD 3/6/2020

**REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No.34/2019-RC

DATED: 05-06-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 7/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Record Assistants** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

NAME OF THE UNIT: KHAMMAM DISTRICT JUDICIARY

712100175	712100231	712100235	712100428
712100450	712100476	712100480	712100497
712100519	712100528	712100683	--

NAME OF THE UNIT: MEDAK DISTRICT JUDICIARY

712100188	712100196	712100211	712100287
712100293	712100302	712100359	--

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes (or) incase they have not pursued regular study, but appeared privately for 7th Class

examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any

information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

NOTED
3/6/2024

**REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No. 34/2019-RC

DATED: 05-06-2020

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 8/2019-RC, dated 31-07-2019 inviting applications through online for direct recruitment to the posts of **Process Servers** as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to computer based examination conducted in the month of November 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers who have secured minimum qualifying marks in the computer based examination as per their respective classes/categories and become eligible to appear for the viva-voce in the ratio of 1:3 of the notified vacancies.

(1) NAME OF THE UNIT: ADILABAD DISTRICT JUDICIARY

811900013	811900015	811900027	811900035	811900645	811903835
811903885	811904853	811907976	811908623	811908658	811908671
811909614	811909860	811910065	811910309	811910318	811910368
811910420	811910494	811910514	811910556	811910574	811910691
811911317	811914869	811914993	811915842	--	--

(2) NAME OF THE UNIT: KHAMMAM

811900219	811901145	811901233	811905850	811905857	811905926
811905936	811906124	811906377	811908782	811908820	811909765
811909766	811909979	811910961	811910962	811910965	811910991
811911002	811911004	811911005	811911009	811911012	811911021
811911028	811911029	811911034	811911041	811911417	811912455
811913212	811913214	811913215	811913231	811913236	811913254
811913299	811913318	811913336	811913337	811913520	811913521
811913524	811913531	811913533	811913540	811913572	811913596
811913605	811913607	811913634	811913635	811913642	811913672
811913675	811913718	811913738	811913739	811913740	811913742
811913744	811913746	811913751	811913780	811913782	811913791
811913799	811913806	811913813	811913856	811913927	811914009

811914011	811914021	811914027	811914036	811914049	811914051
811914052	811914056	811914066	811914076	811914092	811914123
811914154	811914155	811914163	811914164	811914182	811914197
811914210	811914219	811914730	811916153	--	--

(3) NAME OF THE UNIT: KARIMNAGAR

811904355	811904961	811905119	811905573	811906495	811906539
811906555	811906594	811906604	811906611	811906623	811906670
811906681	811906701	811907897	811909005	811909060	811909342
811909425	811911053	811911065	811911124	811911132	811911138
811911143	811911145	811911151	811911155	811911161	811911167
811911170	811911175	811911179	811911180	811911184	811911669
811912000	811912002	811912040	811912107	811912113	811912180
811912193	811912198	811912223	811912254	811912266	811912289
811912295	811912319	811912344	811912384	811912406	811912506
811912521	811912523	811912545	811912552	811912613	811912618
811912666	811912719	811912743	811912746	811912790	811912800
811912807	811912808	811912812	811912814	811912821	811912828
811912847	811912886	811912888	811912942	811912984	811913057
811913092	811913093	811913111	811913188	811913207	811914887
811915627	811916208	811916214	--	--	--

(4) NAME OF THE UNIT: MAHBUBNAGAR

811900230	811903259	811903262	811907247	811907331	811907377
811907391	811907392	811907401	811907544	811907574	811907591
811907650	811908396	811909996	811911430	811914522	811914574

(5) NAME OF THE UNIT: MEDAK

811900273	811900930	811900971	811901709	811902166	811902190
811902975	811903596	811903600	811904738	811905741	811907861
811907924	811908422	811908446	811908468	811908496	811908501
811909555	811910243	811910854	811911206	811911213	811911218

811911220	811911247	811911251	811911254	811911262	811911266
811911292	811911697	811911703	811913007	811913009	811913019
811915004	--	--	--	--	--

(6) NAME OF THE UNIT: NIZAMABAD

811900978	811902209	811902219	811902238	811902256	811902491
811902551	811902553	811902594	811902599	811902623	811903605
811903617	811903639	811903707	811903727	811914946	811914966
811914985	811914989	811915062	--	--	--

(7) NAME OF THE UNIT: NALGONDA

811900289	811900303	811900313	811900418	811900484	811900550
811900587	811900608	811900992	811901000	811901003	811901218
811901237	811901277	811901317	811901378	811901742	811901750
811901847	811901875	811901934	811901977	811902309	811902424
811903041	811903111	811903137	811903157	811903187	811903277
811903315	811903385	811903459	811907964	811908519	811908539
811908559	811908572	811909829	811909833	811910043	811910268
811910766	811911479	811911486	811911491	811911497	811911723
811911741	811911941	811914327	811914597	811914757	811914762
811914794	811915472	811916251	--	--	--

(8) NAME OF THE UNIT: WARANGAL

811902322	811903468	811903496	811903538	811905766	811908583
811908603	811909848	811910049	811911306	811911505	811911754
811915164	811915173	811915715	811915952	811915968	811916023
811916028	811916126	811916130	811916315	811916476	811916506

(9) NAME OF THE UNIT: MSJ, HYDERABAD

811900673	811908046	811909623	811910747	811910759	811910760
811910766	811910768	811910771	811910782	811910789	811910790

(10) NAME OF THE UNIT: CITY CIVIL COURT, HYDERABAD

811900786	811901049	811901531	811901649	811902865	811902879
811902105	811903221	811907803	811907804	811907861	811908069
811908101	811908227	811908250	811909697	811909884	811909896
811909926	811909957	811910097	811910105	811910143	811910782
811910789	811910790	811910791	811910813	811910828	811910883
811910908	811910934	811911373	811911589	811911598	811911780
811911840	--	--	--	--	--

(11) NAME OF THE UNIT: CITY SMALL CAUSES COURT, HYDERABAD

811909759	811910159	811910751	811910766	811910789	811910790
811910856	811910953	811910955	811910956	--	--

(12) NAME OF THE UNIT: COURT OF THE SPECIAL COURT UNDER THE ESSENTIAL COMMODITIES ACT, HYDERABAD

811903009	811903010	811910307	811910767	811910775	811910777
811911308	--	--	--	--	--

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.

2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.
4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes(or)in case they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

RDS/6/2021
**REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C.No. /2019-RC

DATED: 5-6-2020.

NOTIFICATION

It is hereby informed that the High Court for the State of Telangana has issued Notification No. 9/2019 dated 31.7.2019, inviting applications through online for direct recruitment to the posts of **Office Subordinates**, as per the Telangana Judicial Ministerial and Subordinate Service Rules, 2018, and the candidates were subjected to the Computer based Examination conducted in the month of November, 2019.

The High Court duly following the relevant rules and procedures, hereby declares that the candidates with the following hall ticket numbers, on the basis of marks obtained by them in order of merit in respective classes/categories, have become eligible to appear for the Viva-voce in the ratio of 1:3 of the notified vacancies:

(1) NAME OF THE UNIT: Adilabad District Judiciary

922100016	922100030	922100045	922100051	922100058	922100063
922100066	922100087	922100234	922100706	922100720	922100933
922101081	922101135	922101789	922101879	922101895	922101992
922102036	922102050	922102618	922102715	922105529	922105851
922106073	922106341	922106470	922106489	922106597	922106674
922106694	922106723	922106814	922106878	922106971	922106997
922107040	922107405	922107725	922107760	922107761	922107774
922107812	922107860	922107901	922107943	922107956	922107991
922107999	922108003	922108033	922108038	922108052	922108070
922108091	922108111	922108167	922108201	922108225	922108287
922108289	922108300	922108318	922108344	922108398	922108476
922108496	922108506	922108607	922108676	922108724	922108983
922109357	922110376	922110590	922110683	922110712	922110782
922110825	922110859	922110874	922110879	922110894	922110906
922110977	922110994	922111013	922111023	922111029	922111037
922111062	922111065	922111081	922111093	922111131	922111147
922111160	922111178	922111191	922111195	922111234	922111277
922111286	922111292	922111294	922111304	922111308	922111342

922111388	922111405	922111408	922111491	922111533	922111562
922111566	922111568	922111572	922111590	922111607	922111667
922111679	922111706	922111725	922111729	922112750	922112770
922112774	922112788	922112888	922112919	922113122	922113695
922113882	--	--	--	--	--

(2) NAME OF THE UNIT: Khammam District Judiciary

912000039	912000245	912000316	912000323	912000325	912000353
912000411	912000605	912000625	912000766	912000829	912000832
912000931	912000993	912001064	912001147	912001226	912001267
912001286	912001347	912001441	912001544	912001699	912001706
912001746	912001973	912001981	912001984	912002085	912002179
912002195	912002218	912002251	912002271	912002272	912002286
912002290	912002305	912002306	912002318	912002322	912002323
912002328	912002329	912002353	912002376	912002396	912002404
912002406	912002410	912002417	912002420	912002428	912002441
912002442	912002451	912002457	912002460	912002461	912002463
912002468	912002488	912002492	912002499	912002504	912002510
912002522	912002538	912002546	912002555	912002591	912002598
912002642	912002649	912002663	912002675	912002680	912002702
912002704	912002713	912002729	912002740	912002752	912002756
912002757	912002771	912002782	912002788	912002796	912002803
912002805	912002819	912002821	912002827	912002838	912002839
912002843	912002851	912002857	912002859	912002864	912002866
912002876	912002877	912002880	912002906	912002907	912002910
912002912	912002918	912002923	912002941	912002944	912002966
912002970	912002973	912002993	912003019	912003042	912003051
912003096	912003099	912003103	912003114	912003127	912004415
912004901	912004935	912004961	912004965	912004992	912005003
912005027	912005068	912005071	912005094	912005096	912005124
912005138	912005178	912005189	912005201	912005203	912005208

912005233	912005234	912005242	912005256	912005276	912005277
912005283	912005292	912005299	912005321	912005323	912005353
912005377	912005384	912005386	912005390	912005425	912005466
912005472	912005479	912005494	912005497	912005521	912005533
912005542	912005544	912005554	912005558	912005560	912005562
912005564	912005576	912005582	912005585	912005589	912005625
912005651	912005654	912005660	912005670	912006986	912007085
912007430	912007441	912007523	912007583	912007602	912007631
912007639	912007640	912007713	912007762	912007908	912008177
912008223	912008230	912009118	912009120	912009129	912009130
912009136	912009142	912009149	912009150	912009152	912009155
912009156	912009171	912009172	912009186	912009218	912009223
912009251	912009272	912009290	912009293	912009296	912009302
912009347	912009378	912009411	912009414	912009429	912009442
912009461	912009469	912009471	912009480	912009485	912009499
912009508	912009515	912009537	912009557	912009571	912009592
912009601	912009653	912009680	912009722	912009725	912009731
912009745	912009748	912009766	912009767	912009788	912009794
912009799	912009808	912009814	912009819	912009861	912010383
912010411	912010510	912010530	912010535	912010544	912010564
912010568	912010594	912010609	--	--	--

(3) NAME OF THE UNIT: Karimnagar District Judiciary

912000019	912000027	912000109	912000125	912000141	912000192
912000207	912000269	912000309	912000516	912000528	912000607
912000645	912000678	912000801	912000803	912000957	912000987
912001005	912001044	912001136	912001228	912001234	912001312
912001315	912001339	912001343	912001364	912001377	912001391
912001493	912001507	912001539	912001584	912001611	912001714
912001722	912001790	912001798	912001804	912001824	912001848
912001946	912001998	912001999	912002166	912003131	912003141
912003156	912003164	912003165	912003194	912003201	912003213

912003229	912003234	912003235	912003256	912003274	912003282
912003292	912003299	912003306	912003307	912003319	912003348
912003351	912003365	912003372	912003377	912003382	912003418
912003419	912003441	912003456	912003493	912003526	912003540
912003543	912003573	912003575	912003582	912003607	912003616
912003631	912003637	912003679	912003721	912003733	912003783
912003819	912003820	912003823	912003831	912003837	912003841
912003864	912003868	912003879	912003883	912003890	912003896
912003910	912003920	912003930	912003941	912003990	912003994
912004020	912004079	912004095	912004189	912004806	912004841
912004842	912004847	912004890	912004913	912004932	912004993
912005019	912005030	912005033	912005054	912005084	912005095
912005109	912005217	912005300	912005322	912005359	912005407
912005438	912005473	912005634	912005953	912006042	912006049
912006050	912006059	912006063	912006067	912006089	912006100
912006103	912006112	912006134	912006144	912006182	912006183
912006184	912006187	912006194	912006197	912006199	912006216
912006243	912006263	912006293	912006310	912006311	912006346
912006356	912006358	912006361	912006365	912006369	912006371
912006401	912006417	912006423	912006430	912006465	912006467
912006497	912006515	912006532	912006533	912006541	912006547
912006548	912006549	912006554	912006593	912006603	912006622
912006631	912006638	912006674	912006707	912006723	912006735
912006736	912006739	912006749	912006751	912006813	912006816
912006821	912006825	912006827	912006845	912006852	912006872
912006889	912006905	912006906	912006912	912006926	912006933
912006952	912006975	912007003	912007034	912007092	912007319
912007727	912007893	912007941	912007980	912008051	912008082
912008127	912008255	912008277	912008320	912008340	912008354
912008358	912008369	912008403	912008448	912008451	912008453
912008486	912008500	912008514	912008519	912008531	912008538
912008542	912008552	912008553	912008558	912008602	912008623

912008626	912008640	912008645	912008671	912008694	912008696
912008699	912008708	912008737	912008757	912008774	912008784
912008785	912008861	912008868	912008895	912008901	912008913
912008933	912008957	912008984	912009000	912009888	912009953
912009995	912009998	912010020	912010044	912010060	912010086
912010097	912010134	912010155	912010162	912010163	912010216
912010224	912010231	912010247	912010262	912010286	912010287
912010307	912010316	912010328	912010344	912010352	912010356
912010359	912010379	912010419	912010454	912010465	912010466
912010469	912010474	912010496	912010512	912010514	912010515
912010526	912010527	912010533	912010534	912010535	912010536
912010545	912010574	912010578	912010584	912010593	912010598
912010607	912010616	912010630	912010642	912010649	912010654
912010659	912010675	912010698	912010704	912010718	912010727
912010732	912010736	912010747	912010765	912010794	--

(4) NAME OF THE UNIT: Mahabubnagar District Judiciary

922100149	922100429	922100467	922100479	922100740	922100746
922100851	922101138	922101199	922101223	922101381	922101414
922101519	922101635	922101645	922101656	922101727	922101765
922101830	922101935	922102129	922102464	922102593	922102598
922102665	922103042	922103043	922103065	922103069	922103075
922103122	922103126	922103143	922103183	922103199	922103204
922103210	922103212	922103230	922103271	922103306	922103309
922103322	922103324	922103325	922103332	922103347	922103374
922103405	922103412	922103416	922103439	922103442	922103454
922103457	922103463	922103465	922103467	922103474	922103476
922103484	922103489	922103492	922103524	922103565	922103578
922103590	922103593	922103600	922103618	922103644	922103646
922103655	922103669	922103680	922103684	922103695	922103701
922103706	922103707	922103725	922103728	922103733	922103734
922103752	922103754	922103756	922103774	922103807	922103818

922103825	922103826	922103837	922103846	922103849	922103861
922103872	922103909	922103915	922103929	922103954	922103964
922103966	922103983	922103985	922103994	922104013	922104018
922104020	922104025	922104032	922104033	922104038	922104054
922104064	922104065	922104067	922104081	922104085	922104086
922104101	922104132	922104140	922104170	922104178	922104181
922104188	922104191	922104195	922104196	922104199	922104201
922104206	922104215	922104263	922104265	922104287	922104314
922104348	922104375	922104401	922104406	922104412	922104429
922104432	922104447	922104490	922104491	922104513	922104540
922104553	922104557	922104560	922104579	922104585	922104607
922104617	922104629	922104631	922104639	922104641	922104661
922104685	922104688	922104690	922104691	922104692	922104704
922104706	922104728	922104744	922104753	922104785	922104786
922104794	922104843	922104890	922104896	922104907	922104911
922104964	922104965	922104974	922104998	922105001	922105030
922105032	922105220	922105668	922105751	922105852	922105899
922106037	922106084	922106200	922106400	922106657	922106947
922107175	922107593	922108734	922108805	922109116	922109139
922109179	922109256	922109259	922109313	922109336	922109661
922109792	922109901	922109934	922110087	922110097	922110098
922110100	922110271	922110381	922110466	922110512	922110563
922110734	922110743	922110776	922110794	922111165	922111196
922112019	922112326	922112344	922112346	922112384	922112392
922112409	922112411	922112412	922112415	922112419	922112422
922112439	922112440	922112447	--	--	--

(5) NAME OF THE UNIT: Medak District Judiciary

922100136	922100150	922100174	922100187	922100228	922100246
922100250	922100268	922100274	922100292	922100311	922100362
922100402	922100415	922100443	922100477	922100503	922100508
922100511	922100592	922100613	922100621	922100713	922100724

922100739	922100753	922100779	922100780	922100786	922100790
922100830	922100870	922100871	922100907	922100909	922100914
922100930	922100941	922100985	922100987	922101011	922101021
922101023	922101069	922101080	922101100	922101104	922101128
922101157	922101158	922101186	922101209	922101215	922101256
922101266	922101271	922101286	922101326	922101346	922101375
922101388	922101389	922101402	922101404	922101423	922101449
922101453	922101479	922101502	922101505	922101548	922101592
922101606	922101630	922101693	922101699	922101710	922101717
922101733	922101752	922101777	922101778	922101799	922101800
922101810	922101835	922101844	922101857	922101913	922101951
922101972	922102035	922102114	922102141	922102155	922102197
922102198	922102206	922102215	922102238	922102249	922102280
922102293	922102347	922102382	922102400	922102405	922102418
922102423	922102437	922102458	922102473	922102561	922102563
922102596	922102601	922102626	922102644	922102699	922102739
922102766	922102770	922102779	922102797	922102808	922102810
922102819	922102831	922102848	922102849	922102853	922102872
922102894	922102964	922104991	922105120	922105239	922105253
922105274	922105561	922105563	922105601	922105616	922105638
922105678	922105859	922105873	922105905	922105949	922106024
922106040	922106080	922106086	922106103	922106146	922106195
922106215	922106218	922106230	922106340	922106410	922106443
922106496	922106520	922106542	922106545	922106589	922106601
922106638	922106651	922106680	922106684	922106700	922106713
922106772	922106868	922106951	922106978	922106981	922107012
922107034	922107052	922107158	922107161	922107219	922107283
922107372	922107377	922107416	922107420	922107443	922107452
922107455	922107480	922107492	922107516	922107527	922107554
922107558	922107559	922107620	922107658	922108747	922108791
922108822	922108838	922108850	922108919	922109029	922109045
922109055	922109063	922109114	922109145	922109172	922109186

922109198	922109199	922109207	922109220	922109224	922109250
922109253	922109255	922109264	922109277	922109306	922109339
922109363	922109370	922110405	922110428	922110462	922110469
922110537	922110538	922110583	922110616	922110644	922110666
922110669	922110696	922110713	922110714	922110770	922110785
922111078	922111101	922111115	922111144	922111152	922111209
922111263	922111265	922111278	922111338	922111343	922111366
922111370	922111373	922111387	922111399	922111413	922111429
922111433	922111486	922111506	922111508	922111597	922111608
922111674	922111692	922111696	922112757	922112760	922112765
922112773	922112784	922112793	922112823	922112846	922112874
922113706	--	--	--	--	--

(6) NAME OF THE UNIT: Nizamabad District Judiciary

912000005	912000028	912000094	912000096	912000164	912000270
912000304	912000345	912000427	912000595	912000707	912000876
912000917	912000936	912001010	912001043	912001071	912001083
912001161	912001220	912001450	912001477	912001506	912001538
912001773	912001839	912001900	912002071	912002098	912002154
912003862	912003935	912004036	912004041	912004044	912004047
912004050	912004051	912004053	912004054	912004065	912004066
912004068	912004073	912004074	912004110	912004120	912004122
912004125	912004134	912004136	912004156	912004162	912004179
912004184	912004196	912004199	912004200	912004204	912004218
912004229	912004231	912004253	912004259	912004312	912004316
912004341	912004343	912004350	912004353	912004361	912004365
912004368	912004369	912004380	912004392	912004397	912004410
912004414	912004436	912004438	912004440	912004441	912004445
912004448	912004451	912004457	912004464	912004481	912004485
912004502	912004503	912004514	912004519	912004528	912004534
912004544	912004548	912004555	912004560	912004565	912004567
912004570	912004580	912004585	912004595	912004612	912004617

912004625	912004627	912004632	912004649	912004654	912004666
912004678	912004691	912004692	912004705	912004709	912004712
912004721	912004739	912004742	912004743	912004744	912004746
912004751	912004757	912004784	912004785	912005693	912005699
912005702	912005706	912005713	912005721	912005727	912005735
912005740	912005741	912005751	912005762	912005765	912005778
912005790	912005792	912005802	912005804	912005808	912005812
912005813	912005820	912005824	912005826	912005837	912005887
912005908	912005953	912006574	912006951	912006980	912007016
912007150	912007194	912007209	912007210	912007211	912007215
912007233	912007247	912007251	912007256	912007263	912007273
912007274	912007275	912007286	912007305	912007318	912007338
912007340	912007342	912007343	912007353	912007375	912007381
912007383	912007387	912007400	912007408	912007415	912007426
912007436	912007442	912007457	912007465	912007471	912007477
912007483	912007485	912007509	912007540	912007547	912007564
912007565	912007568	912007594	912007599	912007605	912007607
912007614	912007625	912007632	912007635	912007637	912007644
912007645	912007646	912007650	912007661	912007672	912007685
912007688	912007691	912007694	912007702	912007708	912007718
912007720	912007732	912007744	912007745	912007746	912007892
912007926	912008025	912008182	912008221	912008745	912008894
912009879	912009886	912009888	912009894	912009898	912009899
912009913	912009916	912009919	912009927	912009938	912009939
912009941	912009942	912009948	912009957	912009962	912009968
912009974	912010505	912010535	--	--	--

(7) NAME OF THE UNIT: Nalgonda District Judiciary

922100219	922100252	922100520	922100521	922100673	922100685
922100761	922100829	922100845	922100878	922101065	922101129
922101229	922101257	922101280	922101288	922101369	922101649
922101652	922101743	922101809	922101818	922101820	922101824

922101859	922101929	922101941	922101973	922102196	922102211
922102245	922102345	922102350	922102514	922102544	922102567
922102583	922102616	922102737	922102809	922102998	922103206
922103351	922103617	922103663	922103697	922105502	922105817
922105962	922105990	922106046	922106078	922106122	922106125
922106197	922106202	922106236	922106242	922106273	922106313
922106567	922106599	922106635	922106718	922106738	922106741
922106846	922106852	922106866	922106873	922107087	922107145
922107253	922107256	922107295	922107341	922107422	922107431
922107483	922107488	922107608	922107694	922107775	922108074
922108084	922108140	922108199	922108203	922108210	922108269
922108343	922108400	922108573	922108577	922108624	922108637
922108670	922108697	922108871	922108903	922108938	922109141
922109208	922109337	922109414	922109422	922109432	922109442
922109465	922109492	922109512	922109513	922109541	922109555
922109569	922109587	922109595	922109603	922109661	922109696
922109700	922109737	922109745	922109754	922109755	922109808
922109840	922109861	922109864	922109882	922109894	922109896
922109914	922109915	922109941	922109944	922109948	922109967
922109980	922109985	922109987	922109990	922109992	922110027
922110054	922110090	922110116	922110140	922110192	922110219
922110242	922110267	922110279	922110284	922110291	922110297
922110324	922110326	922110355	922110357	922110365	922110433
922110465	922110505	922110566	922110602	922110747	922111277
922111801	922111809	922111811	922111814	922111827	922111828
922111894	922111896	922111909	922111910	922111911	922111939
922111952	922112145	922112160	922112164	922112240	922112242
922112261	922112289	922112470	922112473	922112510	922112524
922112533	922112540	922112551	922112575	922112577	922112591
922112602	922112615	922112626	922112633	922112636	922112641
922112647	922112666	922112673	922112700	922112704	922112714
922112717	922112731	--	--	--	--

(8) NAME OF THE UNIT: Rangareddy District Judiciary

912000073	912000120	912000146	912000160	912000179	912000187
912000285	912000286	912000334	912000348	912000368	912000374
912000479	912000495	912000555	912000594	912000602	912000615
912000669	912000695	912000749	912000765	912000772	912000827
912000919	912000943	912000954	912000959	912000960	912000965
912000975	912001003	912001025	912001042	912001051	912001054
912001060	912001074	912001113	912001193	912001239	912001262
912001280	912001284	912001287	912001310	912001321	912001328
912001369	912001470	912001530	912001534	912001536	912001549
912001558	912001559	912001579	912001648	912001693	912001698
912001710	912001724	912001754	912001785	912001879	912001892
912001893	912001921	912001952	912002023	912002045	912002046
912002063	912002068	912002109	912002138	912002142	912002167
912002185	912004416	912004510	912004808	912004812	912004815
912004829	912004840	912004899	912005438	912005850	912005856
912005869	912005881	912005894	912005906	912005907	912005918
912005919	912005934	912005937	912005941	912005942	912005943
912005944	912005945	912005953	912005962	912005967	912005980
912005992	912006008	912006020	912006037	912006941	912006973
912006994	912007002	912007007	912007008	912007040	912007042
912007046	912007047	912007054	912007075	912007077	912007124
912007154	912007161	912007658	912007659	912007765	912007797
912007798	912007805	912007831	912007837	912007879	912007881
912007895	912007898	912007917	912007945	912007964	912007977
912007991	912008005	912008010	912008022	912008028	912008031
912008061	912008128	912008133	912008225	912009465	912009825
912009853	912009857	--	--	--	--

(9) NAME OF THE UNIT: Warangal District Judiciary

922100109	922100542	922100602	922100635	922101405	922102027
922102031	922102297	922102430	922102554	922103251	922105049
922105058	922105146	922105172	922105188	922105243	922105249
922105289	922105292	922105322	922105364	922105376	922105394
922105452	922105457	922105461	922105468	922105499	922105521
922105534	922105565	922105566	922105568	922105574	922105593
922105613	922105628	922105641	922105642	922105649	922105657
922105662	922105687	922105691	922105695	922105703	922105707
922105712	922105717	922105746	922105805	922105811	922105831
922105853	922105856	922105874	922105889	922105898	922105900
922105932	922105943	922105966	922105969	922105979	922106013
922106016	922106078	922106234	922106497	922107228	922107431
922107509	922107527	922108778	922108837	922108889	922108894
922108990	922110626	922110629	922110750	922111053	922111086
922111746	922111747	922111868	922111985	922112000	922112048
922112055	922112060	922112062	922112109	922112130	922112921
922112957	922112969	922112993	922113055	922113069	922113082
922113120	922113146	922113158	922113180	922113193	922113224
922113247	922113291	922113299	922113338	922113377	922113410
922113420	922113495	922113517	922113545	922113546	922113549
922113615	922113616	922113623	922113624	922113628	922113637
922113686	922113693	922113696	922113706	922113710	922113716
922113725	922113740	922113742	922113766	922113772	922113794
922113795	922113817	922113829	922113897	922113902	922113928
922113939	922113943	922113963	922113964	922113965	922113979
922113988	922113989	--	--	--	--

(10) NAME OF THE UNIT: Metropolitan Sessions Court, Hyderabad

922100230	922100305	922100345	922100407	922100456	922100463
922100469	922100496	922100575	922100624	922100649	922100677

922100794	922100823	922100968	922101156	922101295	922101464
922101542	922101801	922101832	922101930	922102154	922102266
922102300	922102358	922102492	922102685	922103001	922103039
922103056	922105415	922105636	922105984	922106047	922106155
922106265	922106686	922106721	922106752	922106916	922107039
922107041	922107153	922107161	922107254	922107403	922107433
922107434	922107476	922108951	922109117	922109294	922109341
922109353	922109373	922110475	922110495	922110510	922110518
922110556	922113195	--	--	--	--

(11) NAME OF THE UNIT: City Civil Court, Hyderabad

922100108	922100155	922100227	922100271	922100295	922100351
922100356	922100367	922100609	922100738	922100806	922101008
922101077	922101131	922101173	922101222	922101541	922101626
922101779	922101814	922101948	922102000	922102009	922102025
922102060	922102290	922102331	922102433	922102488	922102492
922102558	922102573	922102685	922102820	922102882	922102921
922102923	922103035	922105149	922105517	922105704	922105989
922106089	922106102	922106149	922106155	922106265	922106529
922106637	922106683	922106752	922106789	922106950	922107278
922107294	922107307	922107361	922107394	922107403	922107431
922107628	922107632	922107654	922107672	922108708	922108826
922108869	922108877	922108947	922108955	922108956	922109144
922109155	922109178	922109194	922109319	922109342	922110383
922110421	922110472	922110519	922110621	922110622	922110628
922110650	922110742	922110781	--	--	--

(12) NAME OF THE UNIT: City Small Causes Court, Hyderabad

922100411	922100905	922100913	922101001	922101083	922101196
922101243	922101274	922101775	922102227	922102456	922102622
922102934	922103039	922106241	922106265	922106315	922106727

922106752	922106909	922107242	922107504	922107662	922109159
922109341	922109360	922110412	922110421	922110510	922111753

**(13) NAME OF THE UNIT: Court of Special Judge for Economic Offences
Court, Hyderabad.**

922100263	922100578	922100762	922101392	922101874
922101944	922102185	922102237	922102393	922102661
922102685	922106710	922106732	922109241	922110421

**(14) NAME OF THE UNIT: Court of Special Judge for Essential Commodities
Act, Hyderabad.**

922101142	922102394	922106264	922106434	922106436
922107407	922107521	922107522	922108860	--

**(15) NAME OF THE UNIT: Court of Special Judge for Trial of Cases under the
Prevention of Corruption Act in Social Welfare Department, Hyderabad.**

922100183	922101688	922102132
922107521	922108979	922111303

The schedule and venue for conducting the viva-voce (oral interviews) will be declared in the official website of the High Court in due course.

DOCUMENTS TO BE SUBMITTED AT THE TIME OF ORAL INTERVIEW:

1. Original certificates of academic qualifications, such as, marks lists, pass certificates, and certificate evidencing date of birth and community certificate issued by the competent authority in case of SCs., STs., and BCs. (The certificate shall show specifically the classification of the group) along with two sets of Photostat copies duly attested by the Gazetted Officer.
2. The Other Backward Class (OBC) Certificates will not be considered.
3. Discharge Certificate for Ex-servicemen candidates.

4. Certificate in respect of Local candidates in terms of the Presidential Orders, 1975 i.e., Study Certificate/s for four (4) academic years from 4th to 7th classes (or) incase they have not pursued regular study, but appeared privately for 7th Class examination/Open School has to submit Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing 7th Class examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975. However, if the candidate has studied in two or more Districts, then they have to submit Study Certificates from 1st to 7th classes and where the candidate has studied for maximum period will be treated as local candidate of that District. If certificates in proof of local candidature are not in accordance with these instructions, the applicant will be treated as Non-local.

For determining local status of the applicant:

i) For regular students who have pursued their education from 7th class to 10th class in one District, those will be considered as local candidates to that respective Judicial District.

ii) For any reason if the applicant has not pursued his/her studies from 7th class to 10th class in one District, study period of 4th class to 10th class will be considered and where they have pursued their studies for maximum period, those will be considered as local candidates to that Judicial District.

iii) For the applicants who have appeared for SSC examination as a private candidates or studied in open school mode, they have to submit the Residence Certificate from the concerned Tahsildar for four (04) years preceding the year of passing S.S.C. examination in Annexure-I in terms of G.O.Ms.No.729, GAD, (SPF-A) Dept., dt.01.11.1975 in proof of the local candidature.

5. In case of Physically Challenged Persons, the latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.

6. The applicants who have professional skills such as, cooking, carpentry, plumbing, electrical and painting, etc., for the purpose of performing duties with respect of their professional skills at the residences of Judicial Officers, have to bring the certificates in proof of such professional skills, if any.

7. No-objection Certificate from Employer (if employed anywhere).

8. The candidates have to produce original certificates of all necessary certificates on the day of interview itself. If the candidate fails to produce any of the required certificates their candidature will be rejected without any further correspondence.

NOTE:

As already informed in the Recruitment Notification dated 31.7.2019, candidates who have passed 7th class examination are eligible for the post of Office Subordinate (Attender). The candidates who failed 10th class or its equivalent examination will also be

considered as eligible, but those who have higher qualifications than that will not be considered as eligible.

If the candidate furnishes wrong information with regard to category/caste and qualification they shall not have any right subsequently for selection, and in that aspect the selection authority is not responsible for the lapse on the part of the candidate.

All rights are reserved with the appointing authority to reject the application at any stage, if found to be false and the appointment shall liable to be canceled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.

HIGH COURT OFFICIAL WEBSITE: <http://tshc.gov.in>

HELP DESK NUMBER: 040-23688394

RD 5/6/2020
**REGISTRAR ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)**